

**IN THE HIGH COURT AT CALCUTTA**  
**CONSTITUTIONAL WRIT JURISDICTION**

(Through: Video Conference)

Present:

The Hon'ble Chief Justice (Acting) Rajesh Bindal

And

The Hon'ble Justice I.P. Mukerji

And

The Hon'ble Justice Harish Tandon

And

The Hon'ble Justice Soumen Sen

And

The Hon'ble Justice Subrata Talukdar

Dated: 28<sup>th</sup> June, 2021

**W.P.A 5323 of 2020**

Court in its own motion:

In Re: Matters pending with interim orders in the High Court at Calcutta and Courts subordinate to it including the Tribunals within the State of West Bengal and Union Territory of Andaman & Nicobar Islands during the prevailing COVID-19 situation related non-availability of access to Courts.

**The Court:**

In view of the extension of lockdown by the Government of West Bengal till July 15, 2021, we extend the interim orders passed in this Writ Petition till July 20, 2021.

Let the matter be listed on July 16, 2021.

This order be published on the official website of this Court and also be communicated to the Courts subordinate to this Court and all Tribunals; learned Advocate General; learned Additional Solicitor General; and the Presidents and Secretaries of the three wings of the Bar in this Court with a request to circulate the same among lawyers, litigants and other interested.

**[Rajesh Bindal, CJ(A).]**

**(I.P. Mukerji, J.)**

**(Harish Tandon, J.)**

**(Soumen Sen, J.)**

**(Subrata Talukdar, J.)**